

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. NONI BIO-TECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Noni Bio-Tech Private Limited
2.	Date of incorporation of corporate debtor	04/06/2001
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN:U72900TN2001PTC047205
5.	Address of the registered office and principal office (if any) of corporate debtor	No.12, Rajiv Gandhi Road, Perungudi, Chennai, Tamil Nadu - 600096
6.	Insolvency commencement date in respect of corporate debtor	24/09/2019
7.	Estimated date of closure of insolvency resolution process	22/03/2020(180 days from insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	J. KARTHIGA IBBI/IPA-001/IP-P00752/2017-2018/11284
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Sri Nivas, New No.1, Old No.1052, 41st Street, Korattur, Chennai -600080 karthigasri@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Sri Nivas, New No.1, Old No.1052, 41st Street, Korattur, Chennai -600080 karthigasri@hotmail.com
11.	Last date for submission of claims	09/10//2019(14 days from the date of intimation of order to Insolvency Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) http://www.ibbi.gov.in/downloadform.html Physical Address:same as above in entry no.9 (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. Noni Bio-Tech Private Limited** on 24/09/2019.

The creditors of M/s. Noni Bio-Tech Private Limited are hereby called upon to submit their claims with proof on or before 09/10/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26.09.2019

Place: Chennai



J Karthiga

Interim Resolution Professional
IBBI/IPA-001/IP-P00752/2017-2018/11284

J. KARTHIGA, B.A., M.L.
Registered Insolvency Professional
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